

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3807  
ANSWERED ON:17.08.2010  
FOREIGNER IN JAILS  
Nirupam Shri Sanjay Brijkishorilal

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of foreign nationals lodged in various jails in the country, Statewise and nationality-wise;
- (b) the total funds incurred on the upkeep of such inmates; and
- (c) the total number of such inmates sentenced to death and executed during each of the last three years and the current year?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAYMAKEN)

(a) As per the provisional statistics compiled by National Crimes Record Bureau, a statement indicating the number the number of foreign national lodged in various jails in the country State-wise as on 31.12.2008 is at Annexure. Nationality-wise information is not maintained centrally.

(b) & (c) 'Prison' is a State subject under list II of the Seventh schedule to the Constitution of India. The responsibility of the prison administration and its management, therefore, primarily lies with the respective State Governments. Hence, the expenditure incurred on the upkeep of foreign national lodged in various jails in country and the number of such inmates sentenced to death and executed are not maintained centrally.